

SUPREME COURT OF INDIA

Kishan Lal

Vs.

Santosh Sharma

(A.P.Misra and Doraiswamy Rajuu Raju JJ.)

16.10.2000

ORDER

The Text below is only a summarized version of the order pronounced

On review petition filed by appellant High Court decide review petition along with impugned Order. Matter remanded back to High Court for examining and deciding as it had not applied its mind.